

TO BE PUBLISHED IN PART II SECTION 3 SUB-SECTION (11) OF THE GAZETTE
OF INDIA

Government of India
Ministry of Finance (Department of Revenue)

New Delhi, the 9-6-84

Notification
Income-tax

No. 5867 (F.No.203/122/84-ITA.II): It is hereby notified for general information that the institution/association mentioned below and its programme given hereunder has been approved by the Secretary, Department of Environment, Government of India, New Delhi, being the Prescribed Authority under rule 6AAC of the Income-tax Rules, 1962 for the purpose of section 35CCB of the Income-tax Act, 1961:-

Name of the Institution

World Wild Life Fund India, Bombay.

Programme

1. Dalma Hill Sanctuary, Jamshedpur.
2. Conservation Education Project.
3. Status and Conservation of the Black-necked Crane in India.
4. Mahim Nature Park, Bombay.
5. Captive Breeding of Raptors.
6. Hingolghadh Nature Education Programme & Education Centre, Gujarat.
7. Jamshedjee Tata Youth Conservation Education Programme.
8. Marine Turtle Conservation Project.
9. Data Centre for Natural Resources, Bangalore.
10. Environmental Services Group, New Delhi.
11. Status Survey of Lesser Cats in Eastern India.
12. Asian Elephant Conservation.
13. Studies on coastal marine ecosystems and the effects on anthropogenic pressure, in the Gulf of Kutch.
14. Ecology of the Metisari Education Reserve, Hingolghadh.
15. Environmental Centre at the Mula Mutha Bird Sanctuary, Pune.
16. Studies on the Ecology and Natural History of the Forest Cane Turtle Kerala.
17. Preliminary Status Survey of the Ecology of the Javadi Hills, Tamil Nadu.
18. Western Ghats Survey.
19. Forest Survey.
20. Plant Conservation Education Programme for Youth.

Both the approvals accorded by the Prescribed authority namely (i) to the institution under sub-section (2); and (ii) to the programme under sub-section (1) of section 35CCB are valid for a period of three years commencing from 1st April, 1984 subject to the following conditions:

- 1) The World Wild Life Fund-India, Bombay, shall maintain a separate account of donations received by it for conservation activities.

- ii) The Trust shall furnish progress Reports of the conservation programmes to the Prescribed Authority for every financial year by the 30th June, each year.
- iii) The Trust shall submit to the Prescribed Authority by the 30th June, each year a copy of the audited annual accounts showing total income and liabilities and a copy of each these documents sent to concerned Commissioner of Income-tax.
- iv) The approval is subject to the continued satisfaction of the Prescribed authority and may be withdrawn with retrospective effect, if considered necessary.

Sd/-

(GIRISH DAVE)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

Copy forwarded to:-

1. All Commissioners of Income-tax (2 copies).
2. Director of Inspection (I.T.& Audit)/Investigation/Special Inv./R&P/Vigilance/Intelligence/Recovery/P&PR, New Delhi.
3. Directorate of O&MS (IT), 1st floor, Awan-e-Ghalib, Mata Sundri Lane, New Delhi.
4. The Director, Department of Environment, Bikaner House, Shahjahan Road, New Delhi with reference to their letter No. J-21013/3/84-Env.3 dated the 30th April, 1984 (with an extra copy for the institution).
5. The Joint Secretary & Legal Adviser, Ministry of Law, Shastri Bhavan, New Delhi.
6. Comptroller and Auditor General of India, (40 copies).
7. Bulletin section of D.I. (R&PR), New Delhi (5 copies).

Girish Dave

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